

THE HIGH COURT OF MADHYA PRADESH

MCRC 20385/2019

(Shashikant Khare versus State of Madhya Pradesh)

Jabalpur, Dated 23.5.2019

Shri Swapnil Ganguly, Advocate for the applicant.

Shri Mahendra Choubey, Government Advocate for the State.

Heard.

This is first bail application under Section 439 of Cr.P.C for offence under Sections 354, 342, 363, 323, 506 of the I.P.C and Section 7/8 of the Protection of Children From Sexual Offences Act, 2012 in connection with Crime No.79/2019 registered at Police Station Kudila, District Tikamgarh.

Learned counsel for applicant contends that applicant is in custody since 7.5.2019. Due to previous enmity, a false case got registered against the applicant. He has filed Panchnama reflecting previous enmity between the parties and pursuant to the same, false allegation has been made against the present applicant. Considering the aforesaid, prayer is made to enlarge the applicant on bail.

Learned Panel Lawyer for the State opposes the prayer for grant of bail to the applicant.

On due consideration of the facts and circumstances of the case so also the document filed by the applicant, this Court deems it proper to grant bail to the applicant. The application is, therefore, allowed and it is directed that applicant Shashikant Khare be released on bail on his furnishing a personal bond in sum of Rs.40000/- with a solvent surety in the like amount to the satisfaction of JMFC concerned or CJM for his appearance in Trial Court on the dates so fixed by that Court during trial. It is directed that applicant shall comply with the provisions of Section 437(3) Cr.P.C.

Accordingly, this bail application stands allowed & disposed of.

Certified copy as per rules.

(Sanjay Dwivedi)
Vacation Judge

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